

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

RAJYA SABHA

**UNSTARRED QUESTION NO. 2504
TO BE ANSWERED ON 08.08.2018**

SOCIAL SECURITY AND WELFARE OF DOMESTIC WORKERS

2504. SHRI RAVI PRAKASH VERMA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government provides for social security and welfare of domestic helps;**
- (b) if so, the details of funds allocated, released and utilised for the same during 2015, 2016, 2017 and 2018, till date, year-wise and State-wise; and**
- (c) the details of scheme being run for their social security and welfare along with funds allocated and utilised during 2015, 2016, 2017 and 2018, scheme-wise and year-wise?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) to (c): The Unorganized Workers' Social Security Act, 2008 has been enacted for providing social security to all unorganized workers including domestic workers. The Act provides formulation of social security schemes viz. life and disability cover, health and maternity benefits & old age protection. The State Governments are mandated under the Unorganized Workers' Social Security Act, 2008 to formulate suitable welfare schemes for unorganized sector workers including domestic workers relating to provident fund, employment injury benefits housing, education schemes for children, skill up gradation of workers, financial assistance & old age homes. The funds allocated by the State Government for this purpose is not centrally maintained. The Central Government does not allocate funds for any scheme exclusively for domestic workers.
